

ITEM NO. 2

COURT NO. 4

SECTION IV_B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal ©. No(s).16760/2017
(Arising from the impugned judgment and final order dated
02.06.2017 passed by the High Court of Punjab and Haryana at
Chandigarh in Civil Revision No. 4110 of 2017)]

BHAGWAN SINGH

Petitioner(s)

VERSUS

DHOOP SINGH

Respondent(s)

Date : 30/06/2017 This/These petition/petition(s) was/were
called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
(VACATION BENCH)

For Petitioner(s) Mr. Rajesh Sharma, Adv.
Mr. Rajeev Kumar Gupta, Adv.
Mr. J.P. Mishra, Adv.
Mr. Nitin Kumar, Adv.
Ms. Shalu Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We find no reason to interfere with the
impugned judgment and order passed by the High Court.

The special leave petition is, accordingly,
dismissed.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Sharda Kapoor]
Assistant Registrar